



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.57/2021

This the 05th day of October, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Vishal Ruhil
S/o Azad Singh Ruhil,
R/o Wz-46, Raj Nagar I,
Palam Colony, Delhi-110077 ... Applicant

(through Advocate: Shri Bhavpreet Singh for Shri Vedant Chandel)

VERSUS

1. Union of India
Though Its Secretary,
Ministry of Finance,
Department of Revenue,
Room N.46, North Block,
New Delhi-110002.
2. Office of Principal Commissioner of GST
Delhi North Zone
C.R. Building, I.P. State
New Delhi-110002. Respondents

(through Advocate: Ms. Anupama Bansal)

ORDER (Oral)**Hon'ble Mr. R. N. Singh, Member (J):**

After arguing for some time, learned counsel for the applicant seeks permission to withdraw the present OA with liberty in accordance with law. Permission is granted. The OA stands dismissed as withdrawn with liberty as aforesaid.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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